

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 617
04/241- 242/ND/2023**

IN THE MATTER OF:

Mrs. Surbhi Goel

...APPLICANT

Vs.

M/s. IKIGAI Business Consulting Pvt. Ltd.

...RESPONDENT

Section

U/s 241-242

**Order delivered on 20.01.2023
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant

:Mr. Virender Ganda, Sr. Adv., Mr. Vipul Ganda, Mr. Ayandib Mitra, Mr. Abhipsa Mohanty, Ms. Priyanka Jindal and Ms. S. Pal, Advs.

For the Respondent

:Mr. Arun Srikumar and Ms. Mansvini Jain, Advs. for R3 and R4, Mr. Nikhil Nayyar, Sr. Adv. Mr. Amit Agrawal, Ms. Radhika Yadav and Ms. Sana Jain, Advs. for R2, Mr. Amit Agrawal, Mr. Radhika Yadav and Ms. Sana Jain, Adv. for R1.

ORDER

Heard the submissions made by Mr. Virender Ganda, Ld. Sr. Counsel for the Petitioner and submissions made by Mr. Nikhil Nayyar, Ld. Sr. Adv. for the Respondent, Counsel for Respondent No. 2 (Anirudh Rastogi), Counsel for R3 and R4 are also present. Counsel for Respondent No. R5 (HDFC), R6 (Portfolio Manager), R7(Statutory Auditor), R8 (RoC) and R9 (RD) are not present today.

Heard the parties in terms of the interim reliefs sought. In the meanwhile

parties are also advised to confirm their stand with respect to buying out of the shares of one or the other party in the presence of this Bench, so that the matter can be resolved. Counsel is directed to follow up with the Registry so that the reply can appear on the e-portal before the next date of hearing.

The assurance made in the statement by Mr. Nikhil Nayyar, Ld. Sr. Adv. on the last date of hearing that the shareholding pattern of the company will not be changed shall continue till the next date of hearing. List this matter on **25.01.2023.**

Dasti of this order is allowed.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)